

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 209/TT/2016

- Subject : Determination of transmission tariff from actual COD to 31.3.2019 for 2 no. 400 kV line bays at Muzaffarpur Sub-station for termination of Muzaffarpur (PG) – Darbhanga (TBCB) 400 kV D/C (Triple Snowbird) Line under "Eastern Region Strengthening Scheme VI (ERSS VI)" in Eastern Region
- Date of Hearing : 17.11.2016.
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Bihar State Power (Holding) Company Ltd. and 6 others
- Parties present : Shri V.P. Rastogi, PGCIL
S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri Mukesh Bhakar, PGCIL

Record of Proceedings

The representative for the petitioner submitted that :-

- a) The instant petition has been filed for determination of transmission tariff of two 400 kV line bays at Muzaffarpur Sub-station for termination of Muzaffarpur (PG)-Darbhanga (TBCB) 400 kV D/C (Triple Snowbird) Line under "Eastern Region Strengthening Scheme VI (ERSS VI)" in Eastern Region.
- b) As per the Investment Approval dated 23.3.2015, the project was scheduled to be commissioned within 24 months from the date of Investment Approval. Accordingly, the schedule of completion works out to 22.3.2017. Against this, the



instant asset was commissioned on 31.8.2016. Hence, there is no delay in commissioning of the assets;

- c) The estimated completed cost of ₹1615.85 lakh of the instant asset is within the apportioned approved cost of ₹1250.00 lakh;
- d) The instant asset is not put to use as the Muzaffarpur (PG)-Darbanga (TBCB) 400 kV D/C (Triple Snowbird) line under the scope of ESSEL Infra Project Ltd. has not been commissioned and hence approve the COD of the instant assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations; and
- e) Requested to allow the AFC in accordance with Regulation 7(7) of 2014 Tariff Regulations.

2. None appeared on behalf of the respondents.

3. The Commission observed that the instant assets, two bays, are not put to use as ESSEL Infra Project Ltd. has not commissioned the assets under its scope. The Commission further observed that it would like to hear ESSEL Infra Project Ltd. before granting AFC under Regulation 7(7) of the 2014 Tariff Regulations. As ESSEL Infra Project Ltd. has not been made a party to the proceedings. The Commission directed the petitioner to implead ESSEL Infra Project Ltd. as a respondent and to serve a copy of the petition on ESSEL Infra Project Ltd. and also to file "Memo of Parties" by 12.12.2016.

4. The Commission directed the petitioner to file the following information, on affidavit by 30.12.2016 with a copy to the respondents:-

- a. Revised Cost Estimate (RCE), if any;
- b. Documents in support of interest rate and repayment schedule for all the loans i.e. SBI 10000, LIII and proposed loan 2016-17 deployed as per Form-9C. If there is any default in the interest payment on any loan mentioned in Form-9C, provide the details;
- c. Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise details of discharging of the same, among the sub-station and transmission line, separately;
- d) RLDC charging certificate for the assets;
- e) Colour single line diagram along with upstream/downstream network details;



- f) Reasons for early commissioning of the assets and details of coordination carried out with ESSEL with regard to Muzaffarpur (PG)-Darbhanga (TBCB) 400 kV D/C (Triple Snowbrid) line;
- g) The current status of the Muzaffarpur (PG)-Darbhanga (TBCB) 400 kV D/C (Triple Snowbrid) line;
- h) Clarify whether the transmission assets are in use or not; and
- i) Reasons and clarifications for cost variations along with documentary evidence for the following items:
 - i. Misc. Civil works (294.6500)
 - ii. Switchgear (152.0300)
 - iii. Bus Bars/conductors/Insulators (46.1300)
 - iv. Structure for switchyard (56.0100)

5. The Commission directed the respondents to file their reply by 16.1.2017 with an advance copy to the petitioner who shall file its rejoinder, if any, by 31.1.2017. The Commission further directed the parties to comply with the directions within the specified dates.

6. The matter shall be listed on 7.2.2017.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

